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Title: Regarding incident of denial of entry into a book release ceremony on the ground of non-adherence to the dress code.

SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA): Madam, it is with heavy heart that I draw your kind attention to a shocking incident that has happened in Chennai last week. One honourable sitting judge of the Madras High Court, who was to attend a book release ceremony along with other fellow judges, was denied entry into the Tamil Nadu Cricket Association Club solely on the ground that he did not adhere to the dress code, as he was clad in *dhoti*.

This incident has touched the conscience of every patriotic Indian as it smacks of idiosyncrasies of the British Raj. This incident also reminds us of the discrimination meted out to the father of the Nation in South Africa where he had undergone tribulations because he had worn a turban.

Let the whole country know whether we are still living in a colonial era and apartheid is still being practised in our country. We are a sovereign, democratic country and we suffered a lot to attain Independence. This shameful incident is a slur on the very image of this country. I would urge upon the Government to take necessary steps so that such ridiculous and colonial practices are done away with.